

because their application for relief are under various stages of a scrutiny at the level of Official Liquidator appointed by the High Court and also with the Regional Office of the Textile Commissioner, Ahmedabad. Considering the fact that the mills concerned were closed on different date, and relief is disbursed as and when application and other documents duly verified/certified by the authorities are received, it may not be possible to indicate the time by which payment to this workers will be made.

#### **DTC Contracts with Schools**

758. SHRIMATI KRISHNENDRA  
KAUR DEEPA:  
SHRI DATTATRAYA BAN-  
DARU:  
SHRIMATI MAHENDRA  
KUMARI:  
SHRI ANNA JOSHI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Delhi Transport Corporation has decided to review its contracts with various schools to provide them buses for carrying children;

(b) if so, the reasons therefor; and

(c) the terms and conditions likely to be considered to provide buses for schools in future?

THE MINISTER OF STATE OF THE  
MINISTRY OF SURFACE TRANSPORT

(SHRI JAGDISH TYTLER): (a) to (c). Delhi Transport Corporation have no proposal to review the agreements with the schools for which DTC provide buses on charter basis to carry school children. The DTC Board have approved a proposal for the revision of hire charges for buses hired to schools.

#### **Export of Foods**

759. DR. RAVIMALLU: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have been promoting exports of various protective foods such as fruits, vegetables, fish and animal feeds etc.;

(b) if so, the value of exports of these items made in 1960, 1970, 1980 and 1990;

(c) the value of imports of pulses, vegetable oils and milk products made by the Government during the above period;

(d) whether the Government propose to review the position keeping in view the nutritional and food security of the vulnerable groups, specially women and children; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI SAL-  
MAN KHURSHEED): (a) Yes, Sir.

(b) The exports of these items were as under:-

(Value Rs. crores)

<i>Commodity</i>	<i>1960-61</i>	<i>1970-71</i>	<i>1980-81</i>	<i>1989-90</i>
Fruits & vegetables and pulses	6	12	80	208
Fish & Fish preparations	5	31	217	687
Oil cakes	14	55	125	546

(c) The value of imports of such food items for the various period is indicated below:-

<i>(Value Rs. crores)</i>			
1960-61	1970-71	1980-81	1986-87
33	29	280	592

Separate break-up of pulses, milk products, etc. is not available.

(d) and (e). Such considerations are always kept in view while deciding our exports and imports of food items. Exports are allowed only to the extent of surpluses available.

[*Translation*]

#### Export of Readymade Cotton Garments

760. SHRI NITISH KUMAR: Will the Minister of TEXTILES be pleased to state:

(a) whether readymade garments are being exported every year besides yarn and cotton garments;

(b) if so, whether there is a great demand of readymade cotton garments abroad and there is a good potentiality of boosting the export of these items; and

(c) if so, the reasons for exporting yarn and cotton instead of cotton cloth and the readymade garments?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) There is considerable demand for cotton readymade garments abroad. there is also a good potential for boosting export of this item.

(c) Government's endeavour is to pro-

mote export of value added products. At the same time the market abroad for cotton yarn and cotton is also good and a limited quantity of these items is permitted for export keeping in view the domestic availability and the need to maintain India's presence in the international market as a stable supplier.

[*English*]

#### Central Assistance to Handloom Weavers of Tamil Nadu

761. SHRI P.G. NARAYANAN: Will the Minister of TEXTILES be pleased to state:

(a) the number of handloom weavers in Tamil Nadu who sought financial and other assistance from the Union Government during 1990-91 to overcome their difficulties;

(b) the details of the financial and other assistance rendered to such handloom weavers;

(c) whether any assessment has been made by the Government to improve the overall economic conditions of the handloom weavers and if so, the details thereof; and

(d) the steps been taken by the Government to overcome the situation?

THE MINISTER OF STATE OF THE